

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR AKS ALLOYS PRIVATE LIMITED OPERATING IN STEEL INDUSTRY AT PUDUCHERRY AND CHENNAI

(Under sub regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AKS Alloys Private Limited PAN: AADCA6937C CIN: U51101TN1994PTC026627
2.	Address of the registered office	No.770, T H Road, Chennai, Tamil Nadu, 600081
3.	URL of website	Not Available
4.	Details of place where majority of Fixed assets are located	No 81/1327, Eripakkam Main Road, Nettapakkam commune, Eripakkam, Pondicherry - 605106
5.	Installed capacity of main products/ services	Trading and Manufacturing of Ingots (Manufacturing facility of Ingots with a capacity of 18,000 Tonnes per annum (TPA))
6.	Quantity and value of main products/services sold in last Financial year	Nil
7.	Number of employees/workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: aksalloys.cirp@gmail.com and capiyushj@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending email at E-mail ids: aksalloys.cirp@gmail.com and capiyushj@gmail.com
10.	Last date for receipt of expression of interest	8 th January 2025
11.	Date of issue of provisional list of prospective resolution applicants	18 th January 2025
12.	Last date for submission of objections to provisional list	23 rd January 2025
13.	Date of issue of final list of prospective resolution applicants	02 nd February 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07 th February 2025

15.	Last date for submission of Resolution plans	10 th March 2025
16.	Process email id to submit Expression of Interest	aksalloys.cirp@gmail.com



Piyush Kisanlal Jani
Resolution Professional
For AKS Alloys Private Limited
Reg No. IBBI/PA-001/IP-P01439/2018-2019/12164
AFA Validity Date: 31/12/2025
Address: Om Ashray, New Laxminagar, Behind
Mazar Ring Road, Gondia,
Maharashtra, 441614
EmailID: capiyushj@gmail.com

Date: 24/12/2024
Place: Chennai

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR AKS ALLOYS PRIVATE LIMITED
 OPERATING IN STEEL INDUSTRY AT PUDHURRY AND CHENNAI
 (Under sub regulation (1) of regulation 38A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	AKS Alloys Private Limited PAN: AADC6937C CIN: U51101TN1994ATPC026627
2. Address of the registered office	No.770, T.H Road, Chennai, Tamil Nadu, 6000081.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	No 81/1327, Eripakkam Main Road, Nettapakkam commune, Eripakkam, Pondicherry - 605106.
5. Installed capacity of main products/ services	Trading and Manufacturing of Ingots (Manufacturing facility of Ingots with a capacity of 18,000 Tonnes per annum (TPA))
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: aksalloys.cirp@gmail.com and capuyish@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending email at E-mail ids: aksalloys.cirp@gmail.com and capuyish@gmail.com
10. Last date for receipt of expression of interest	8th January 2025
11. Date of issue of provisional list of prospective resolution applicants	18th January 2025
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14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07th February 2025
15. Last date for submission of resolution plans	10th March 2025
16. Process email id to submit Expression of Interest	aksalloys.cirp@gmail.com

Date: 24/12/2024
 Place: Chennai

Sd/-
Piyush Kisanlal Jani
 Resolution Professional
 For AKS Alloys Private Limited
 Reg No. IBB/IPA-001/IPP-014/39/2018-2019/12164
 AFA Validity Date: 31/12/2025
 Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondia, Maharashtra, 441614
 EmailID: capuyish@gmail.com

TATA CAPITAL HOUSING FINANCE LIMITED
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Panel, Mumbai - 400013. CIN No. U67190MH2008PLC197552. Contact No. (022) 61827414, (022) 61827375

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
 (As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 23/12/2024 calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Date of Symbolic Possession
TCHHL0404001000084168	MR. SANJEEV A S BORROWER AND MRS. P ANITHA AND MR. ARUMUGAM P	Rs.15,84,210/- (Rupees Fifteen Lakh Eighty Four Thousand Two Hundred and Ten Only) & 24-09-2024	21-12-2024

Description of Secured Assets/Immovable Properties: All that piece and parcel of the land and building situated at Coimbatore District, Annur Taluk, Pasur Village, Arul Nagar, the land comprised in Survey No.86/2, and Survey No.83/1, 86/2A,2B,2C & 2D, site No.21, the land measured of 1350 Sq.ft details are given below: **Bounded on the North:** by 23 ft to East West layout road **South:** by Site No.2, **East:** by Site No.20, **West:** by Site No.22. **Measuring on the East:** to West on the Northern side - 30 feet, East to West on the Southern side - 30 feet, North to South on the Eastern side - 45 feet, North to South on the Western side - 45 feet. Situated within the Registration District of Coimbatore and Sub Registration District of Annur SRO.

Place: Coimbatore, Tamilnadu
 Date: 21/12/2024
 Sd/- Authorised Officer
 For Tata Capital Housing Finance Limited

ARUMBAKKAM II BRANCH
 41/49, Main Road, Janakiraman Colony, Arumbakkam, Chennai - 600 106 Ph: 044-7768879 Mob: 94440 04358 Email: cb16044@canarabank.com

DEMAND NOTICE (SECTION 13(2)) TO BORROWER/GUARANTOR/MORTGAGOR
 Demand Notice issued under Section 13(2) of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Through Paper Publication To

Borrower: Mrs.Sivagami V, W/o Mr.Myindira Balasuriyan P **Co-Borrower:** Mr.Myindira Balasuriyan P, S/o.Panayappan V, **Both at,** No.59, TV Amman Koil St, Arumbakkam, Chennai, Tamil Nadu-600106

Dear Sir / Madam,
 Sub: Notice issued under Section 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002

The undersigned being the Authorized Officer of Canara Bank, Arumbakkam II Branch (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred to as "the Act") do hereby issue this notice to you as under:

That Mrs.Sivagami V and Mr.Myindira Balasuriyan (hereinafter referred to as "the Borrowers") has availed credit facility stated in the Schedule A hereunder and has entered into the security agreements in favour of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements.

That Mrs.Sivagami V in her capacity has Borrower/Mortgagor has executed agreements in favour of Secured Creditor against the secured assets which is more fully detailed in Schedule B hereunder.

Schedule-A: Details of the credit facility/ies availed by the Borrower

S.No	Loan A/c No.	Nature of Loan / Limit	Date of Sanction	Amount
1	60447740000210	OSL SYND NIVAS NEW CONSTRUCTION	04.09.2015	₹ 13,40,000/-
2	60449740000047	OSL SYND NIVAS NEW CONSTRUCTION	17.08.2016	₹ 16,00,000/-

the above said loan / credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debts as NPA on 29.11.2024. Hence, we hereby issue this notice to you under section 13(2) of the said Act calling upon you to discharge the entire liability of the Borrowers towards the secured creditor as on 17.12.2024 amounts to ₹ 32,72,511.47 (Rupees Thirty Two Lakhs Seventy Two Thousand Five Hundred Eleven and Forty Seven Paise Only), with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under section 13(4) of the subject Act. You are also put on notice that in terms of section 13(13) the Borrower/Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. This is without prejudice to any other rights available to us under the subject Act and /or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Whereas the demand notice sent to you by Regd. Post / Courier.

Schedule-B: (Details of Secured Asset):
 All that piece and parcel of Land and Building bearing Plot No.4, layout named as "Venkateswara Nagar" Koi Pathaagal, Chennai, comprised in Survey No. 525/1 & 525/2 of Old No. 50, New No. 12, Koi pathaagal Village, Ambattur Taluk, Thiruvallur District, land measuring an extent of 1722 sq.ft. together with building thereon and bounded on the North by: Plot No. 5 & 6, South by: 20 Feet Road, East by: Vacant Plot, West by: Plot No.3 Ad Measuring: East to West on the Northern Side: 41 feet, East to West on the Southern side: 41 Feet, North to South on the Eastern side: 42 Feet, North to South on the Western side: 42 Feet Situated Within the Registration District of Chennai North and Sub-Registration District of Ambattur

Schedule-C: Details of liability as on 17.12.2024

SI No	Loan No.	Nature of Loan / Limit	Liability	Rate of Interest
1	60447740000210	OSL SYND NIVAS NEW CONSTRUCTION	₹ 15,58,596.32	11.61%
2	60449740000047	OSL SYND NIVAS NEW CONSTRUCTION	₹ 17,13,915.15	11.61%

Date : 17.12.2024
 Authorised Officer, Canara Bank

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF EXPERTUS INFOTECH PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	EXPERTUS INFOTECH PRIVATE LTD
2. Date of Incorporation of Corporate Debtor	18.12.2001
3. Authority under which Corporate Debtor is Incorporated / Registered	RCC- CHENNAI
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U72200TN2001PTC048176
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Regd Office: 180, Kodambakkam High Road, Nungambakkam, Chennai-600034 Principal Office: No.9/10 Gokul Tower, 4th Floor, CP Ramasamy Road, Alwarpet, Chennai- 600080
6. Insolvency Commencement Date in respect of Corporate Debtor	20.12.2024
7. Estimated Date of Closure of Insolvency Resolution Process	18.06.2024
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Rosita Fernando IBB/IPA-003/ICAI-N-00452/2024-2025/14405
9. Address and e-mail of the Interim Resolution Professional, as registered with the board	Plot No 245, 11th Street, Kothari Nagar, Ramapuram, Chennai 600080 rositafernando@yahoo.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Plot No 245, 11th Street, Kothari Nagar, Ramapuram, Chennai 600080 eipicrp@gmail.com
11. Last Date for Submission of Claims	04.01.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As contained in S.No.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the EXPERTUS INFOTECH PRIVATE LIMITED on 20.12.2024.

The creditors of EXPERTUS INFOTECH PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 04.01.2025 falling four days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 23.12.2024
 Place: Chennai

Sd/-
Rosita Fernando
 Interim Resolution Professional
 (IBBI/IPA-003/ICAI-N-00452/2024-2025/14405)

PUBLIC NOTICE
 (Under Section 102 of the Insolvency and Bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MR. ADAIKKALAVAN, PERSONAL GUARANTOR OF M/s. CT RAMANATHAN INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Personal Guarantor [PG]	Mr. ADAIKKALAVAN
2. Name of the Corporate Debtor for which Guarantee has been given by the Personal Guarantor	M/s. CT RAMANATHAN INFRASTRUCTURE PRIVATE LIMITED CIN: U45200TN2008PTC066297
3. Address of the Personal Guarantor	No, 138, AK Samy Nagar, 9 th Cross Street, II nd Lane, Kilpauk Garden, Chennai -600010.
4. Details of Order of Adjudicating Authority	Hon'ble National Company Law Tribunal, Chennai Bench admitted the insolvency resolution process against Mr.Adaikkalavan, personal guarantor of M/s. CT Ramanathan Infrastructure Private Limited vide CP(IB)/115/(CHE)/2023 dated 18th December 2024.
5. Date of commencement of Insolvency Resolution Process	18th August 2024
6. Estimated date of closure of Insolvency Resolution Process	16th June 2025 (180 days beginning with the date of admission)
7. Name and registration number of the Resolution professional	Venkatesh Natarajan IP Regn. No.: IBB/IPA-001/IPP-02315/2021-2022/13572
8. Address and e-mail of the Resolution professional, as registered with the Board	No.119, Co-operative Colony, Uppilipalayam Post, Coimbatore -641015. Mobile No.: 98430 10292, 92444 10292 Email id: venkatesh@vsandassociates.in
9. Address and e-mail to be used for correspondence with the Resolution professional	No 27 New Dhamu Nagar, P N Palayam Post, Coimbatore -641037. Email ID: rp.adaikkalavan@gmail.com
10. Last date for submission of claims	12th January 2025
11. Relevant forms available at	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the Adjudicating Authority NCLT, Chennai Bench has ordered the commencement of insolvency resolution process of Mr. Adaikkalavan, personal guarantor of M/s. CT Ramanathan Infrastructure Private Limited on 18th December 2024 u/s 100 of the Insolvency and Bankruptcy Code, 2016.

The creditors of Mr. Adaikkalavan, personal guarantor of M/s. CT Ramanathan Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 12th January 2025 to the resolution professional at the address mentioned against entry No. 9.

Submission of false or misleading proofs of claim shall attract penalties.

Venkatesh Natarajan
 IP Registration No.: IBB/IPA-001/IPP-02315/2021-2022/13572
 Resolution Professional for Mr. Adaikkalavan, personal guarantor of M/s. CT Ramanathan Infrastructure Private Limited, AFA: AA1/13572/02/311225/108059, Valid up to 31/12/2025
 Date: 23/12/2024
 Place: Coimbatore

SHRIRAM HOUSING FINANCE LIMITED
 Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No. 11, 2nd Lane, Cenatoph Road, Alwarpet, Chennai-600018
 Branch Office: Srinivas Tower | 1st Floor | Cenatoph Road Alwarpet | Chennai - 600018
 Website: <http://www.shriramhousing.in>

SYMBOLIC POSSESSION NOTICE

Whereas the undersigned being the authorised officer of Shriram Housing Finance Limited (SHFL) under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued demand notices to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the said demand notices. The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said Rules, on this 20th day of December, 2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shriram Housing Finance Ltd. for an amount as mentioned herein below with interest thereon.

Borrower's Name and Address	Amount due as per Demand Notice
1.Mr Vinoth Kumar C (Borrower/Applicant) S/o Chinnaraj No. 356, Tank Street, Olagalpadi, Tandarampattu Water Tank Tandarampattu, Chengam - 606 707 Also At: Mr Vinoth Kumar C LISHA FANCY AND SUPER MARKET No. 356, Salem Main Road, Tanipadi Tiruvannamalai - 606 708 2.Mrs. Sivaranjani (Co-borrower/Co-Aplicant) W/o. Vinoth Kumar C No. 356, Tank Street, Olagalpadi, Tandarampattu Water Tank Tandarampattu, Chengam - 606 707	Rs.17, 58,529/- (Rupees Seventeen Lakhs Fifty Eight Thousand Five Hundred and Twenty Nine Only) in respect of Loan Account No. SLPHTRMI0000003 as on 09.10.2024

Description of Mortgage Property

Tiruvannamalai District & Registration District, Thandaram Sub Register Office, Olakalpadai Village in Natham S.No. 67/1A, New Natham S.No. 67/49. Boundaries: East of House of Balaraman, West of House of Veerammal, North of Road and South of House of Rajesh In between East to West Northern Side 30 Feet, Southern Side 16 1/2 Feet and North to South Upper Side 36 Feet, Lower Side 34 Feet. Totally 813 3/4 square feet vacant site and a RCC Roof House in East to West 16 1/2 feet and North to South 34 Feet. Totally 561 square feet or 52 square meters with all equipment.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place : Tiruvannamalai
 Date : 20-12-2024

Sd/- Authorised Officer
 Shriram Housing Finance Limited

SHRIRAM HOUSING FINANCE LIMITED
 Head Office: Level -3, Wockhardt Towers, East Wing C-2 Block, Bandra Kuria Complex, Bandra (East), Mumbai 400 051; Tel: 022 4241 0400, 022 4060 3100 ; Website: <http://www.shriramhousing.in>
 Reg.Off.: Srinivasa Tower, 1st Floor, Door No.5, Old No.11, 2nd Lane, Cenatoph Road, Alwarpet, Teynampet, Chennai-600018
 Branch Office : No. 74/2, Amaka Arcade, 2nd Floor, TV Swamy Road(w), R.S Puram, Coimbatore, Tamilnadu - 6410002

APPENDIX-IV-A [SEE PROVISION TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to Shriram Housing Finance Limited, the Physical possession of which have been taken by the Authorized Officer of Shriram Housing Finance Limited, will be sold on "As is where is", "As is what is" and "Whatever there is" basis in e-auction on 25th January 2024 between 11 a.m. to 01.00 p.m. for recovery of the balance due to Shriram Housing Finance Limited from the Borrowers And Guarantors, as mentioned in the table. Details of Borrowers and Guarantors, amount due, Short Description of the immovable property and encumbrances known thereon, possession type, reserve price and earnest money deposit & increment are also given as:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagors	Date & Amount of 13(2) Demand Notice	Reserve Price (Rs.) & Bid Increment	Earnest Money Deposit Details (EMD) Details.	Date & Time of Auction	Contact Person and Inspection date
Mr. Sakthi S/o Nagaraj No.4/450 Keel street, PChettipurathur P.Settighalli Palacode Dharmapuri- 636808 Mrs.Sathiya S W/o Mr. Sakthi No.4/450 Keel street, PChettipurathur P.Settighalli Palacode Dharmapuri- 636808	Rs. 1303537/- (Rupees Thirteen Lak three thousand five hundred and thirty seven Only) as on 08-08-2024 under reference of Loan Account No. SLPHKNSG000 0127	Rs. 1738000/- (Rupees Seventeen Lak Thirty eight thousand Only) Bid Increment : Rs. 20,000/- and in such multiples	EMD amount to be deposited by way of RTGS/ NEFT to the account details mentioned herein below: BANK NAME- AXIS BANK LIMITED BRANCH- BANDRA KURLA COMPLEX, MUMBAI BANK ACCOUNT NO- Current Account No. 911020045677633 I F S C O D E - UTIB0000230	25th Jan 2025 & Time. 11.00 a.m. to 01.00 p.m	PD customer care number 022 - 40081572. M. P. Janakiraman 9865091118 James Clement +917200281906 Property Inspection Date: 24th Jan 2024 Time 11.00 a.m. to 04.00 p.m.

Description of Property

All part and parcel of the property situated at Dharmapuri District, Dharmapuri Registration district, Marandahalli Sub Registration district Palacode Taluk, PChettihalli Village, Natham SF NO.627/1-55 in this new SF NO.627/2 comprised to the extent of 81 Sq. meter of land with the building bounded on the following boundaries: East : House Belongs to Kaveri , South : Road and Purambokku Land , North : land Belongs to Shankar , West : House belongs to Sankar , With all easement and pathway rights.

For detailed terms and conditions of the sale, bid form, training & others may also visit website of Shriram Housing Finance Limited at <http://shriramhousing.in/e-auction-Residential> provided in the Shriram Housing Finance Limited website.

Place : Dharmapuri
 Date : 24-12-2024

Sd/- Authorised Officer
 Shriram Housing Finance Limited

SHRIRAM HOUSING FINANCE LIMITED
 Head Office: Level -3, Wockhardt Towers, East Wing C-2 Block, Bandra Kuria Complex, Bandra (East), Mumbai 400 051; Tel: 022 4241 0400, 022 4060 3100 ; Website: <http://www.shriramhousing.in>
 Reg.Off.: Srinivasa Tower, 1st Floor, Door No.5, Old No.11, 2nd Lane, Cenatoph Road, Alwarpet, Teynampet, Chennai-600018
 Branch Office : No. 74/2, Amaka Arcade, 2nd Floor, TV Swamy Road(w), R.S Puram, Coimbatore, Tamilnadu - 6410002

APPENDIX-IV-A [SEE PROVISION TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to Shriram Housing Finance Limited, the Physical possession of which have been taken by the Authorized Officer of Shriram Housing Finance Limited, will be sold on "As is where is", "As is what is" and "Whatever there is" basis in e-auction on 25th January 2024 between 11 a.m. to 01.00 p.m. for recovery of the balance due to Shriram Housing Finance Limited from the Borrowers And Guarantors, as mentioned in the table. Details of Borrowers and Guarantors, amount due, Short Description of the immovable property and encumbrances known thereon, possession type, reserve price and earnest money deposit & increment are also given as:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagors	Date & Amount of 13(2) Demand Notice	Reserve Price (Rs.) & Bid Increment	Earnest Money Deposit Details (EMD) Details.	Date & Time of Auction	Contact Person and Inspection date
Mr. P M Vivek S/o Mr. Manimaran No.4/63 Arijana street, Keelpakkam, Lalapet Karur - 639105 Mr. Manimaran No.4/63 Arijana street, Keelpakkam, Lalapet Karur - 639105 Mrs. Mahalakshmi W/o Mr. Manimaran No.4/63 Arijana street, Keelpakkam, Lalapet Karur - 639105	Rs. 527387/- (Rupees Five Lak twenty seven thousand three hundred and eighty seven Only) as on 06-09-2024 under reference of Loan Account No. SHLHKRUR000 0024	Rs. 17,44,050/- (Rupees Seventeen Lak forty four thousand and fifty Only) Bid Increment : Rs. 20,000/- and in such multiples	EMD amount to be deposited by way of RTGS/ NEFT to the account details mentioned herein below: BANK NAME- AXIS BANK LIMITED BRANCH- BANDRA KURLA COMPLEX, MUMBAI BANK ACCOUNT NO- Current Account No. 911020045677633 I F S C O D E - UTIB0000230	25th Jan 2025 & Time. 11.00 a.m. to 01.00 p.m	PD customer care number 022 - 40081572. M. P. Janakiraman 9865091118 James Clement +917200281906 Property Inspection Date: 24th Jan 2024 Time 11.00 a.m. to 04.00 p.m.

Description of Property

All part and parcel of the property situated Karur Registration District, Krishnarayapuram Taluk, Pillapalayam Panchayat and village, Natham SF No.383/3 an extent of 2303 Sq. Ft land with building bounded on the following: West : North South Cement Street, East : Plot belongs to balu , North : Plot belongs to Poyyamozhi , South : Plot belongs to Pitchamani . With all easement and pathway rights.

For detailed terms and conditions of the sale, bid form, training & others may also visit website of Shriram Housing Finance Limited at <http://shriramhousing.in/e-auction-Residential> provided in the Shriram Housing Finance Limited website.

Place : Karur
 Date : 24-12-2024

Sd/- Authorised Officer
 Shriram Housing Finance Limited

SHRIRAM HOUSING FINANCE LIMITED
 Head Office: Level -3, Wockhardt Towers, East Wing C-2 Block, Bandra Kuria Complex, Bandra (East), Mumbai 400 051; Tel: 022 4241 0400, 022 4060 3100 ; Website: <http://www.shriramhousing.in>
 Reg.Off.: Srinivasa Tower, 1st Floor, Door No.5, Old No.11, 2nd Lane, Cenatoph Road, Alwarpet, Teynampet, Chennai-600018
 Branch Office : No. 74/2, Amaka Arcade, 2nd Floor, TV Swamy Road(w), R.S Puram, Coimbatore, Tamilnadu - 6410002

APPENDIX-IV-A [SEE PROVISION TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to Shriram Housing Finance Limited, the Physical possession of which have been taken by the Authorized Officer of Shriram Housing Finance Limited, will be sold on "As is where is", "As is what is" and "Whatever there is" basis in e-auction on 9th January 2024 between 11 a.m. to 01.00 p.m. for recovery of the balance due to Shriram Housing Finance Limited from the Borrowers And Guarantors, as mentioned in the table. Details of Borrowers and Guarantors, amount due, Short Description of the immovable property and encumbrances known thereon, possession type, reserve price and earnest money deposit & increment are also given as:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagors	Date & Amount of 13(2) Demand Notice	Reserve Price (Rs.) & Bid Increment	Earnest Money Deposit Details (EMD) Details.	Date & Time of Auction	Contact Person and Inspection date
Mrs. Chithra W/o Jothi Sankaran No.82B/48 Poongavanam Street Pudukottai Krishnakiri - 635001 Mr. Jothi Sankaran No.82B/48 Poongavanam Street Pudukottai Krishnakiri - 635001 Also at: Shri Baala Jewellers Prop: Mrs. Chithra No.82A1 Poongavanam street Pudukottai Krishnakiri - 635001	Rs. 4240855/- (Rupees Forty Two Lakhs Forty Thousand Eight Hundred Fifty Five Only) as on 06-07-2024 under reference of Loan Account No. SHLHTRCY000 0506	Rs. 33,00,000/- (Rupees Thirty Three Lak Only) Bid Increment : Rs. 20,000/- and in such multiples	EMD amount to be deposited by way of RTGS/ NEFT to the account details mentioned herein below: BANK NAME- AXIS BANK LIMITED BRANCH- BANDRA KURLA COMPLEX, MUMBAI BANK ACCOUNT NO- Current Account No. 911020045677633 I F S C O D E - UTIB0000230	09th Jan 2025 & Time. 11.00 a.m. to 01.00 p.m	PD customer care number 022 - 40081572. M. P. Janakiraman 9865091118 James Clement +917200281906 Property Inspection Date: 8th Jan 2025 Time 11.00 a.m. to 04.00 p.m.

Description of Property

All part and parcel of the property situated at Pudukkottai District, Annavasal SRO, Iluppur Taluk, Keelakurichi Village, SF No.353/2, 353/3, 353/9 converted as house plots named as Lakshmi Garden Plot No. 16 bounded on the following: West : Plot No.17, North : SF No.353/6 & 353/8, South : East west layout road East : Plot No.15 Total extent of the property is 1335 Sq.ft

For detailed terms and conditions of the sale, bid form, training & others may also visit website of Shriram Housing Finance Limited at <http://shriramhousing.in/e-auction-Residential> provided in the Shriram Housing Finance Limited website.

Place : Krishnakiri & Pudukkottai
 Date : 24-12-2024

Sd/- Authorised Officer
 Shriram Housing Finance Limited

